

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1971
ANSWERED ON:04.03.2003
AMENDMENT IN CRIMINAL LAW
VILAS BABURAO MUTTEMWAR

Will the Minister of HOME AFFAIRS be pleased to state:

to the reply given to Unstarred Question No. 4395 on 17.12.2002 regarding the amendment in the criminal laws and state;

(a) whether any time schedule has been fixed for the committee set up under the Chairmanship of Dr. (Justice) V.S. Malimath former Chief Justice of Kerala and Karnataka High Courts to consider measures to revamp criminal justice system of the country; and

(b) if so, the time by which the recommendations of the committee are likely to be received by the Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D.SWAMI)

(a) & (b): The term of the Committee set up by the Government under the Chairmanship of Dr. (Justice) V.S. Malimath, former Chief Justice of Kerala and Karnataka High Courts, to consider measures to revamp criminal justice system of the country has been extended upto 31st March, 2003. The Committee has been asked to submit its report by that date.